

IN THE HIGH COURT OF JHARKHAND AT RANCHI  
B.A. No. 1661 of 2020

----  
Nakul Yadav @ Bal Mukund Yadav. ... ..**Petitioner**  
Versus  
The State of Jharkhand. ...**Opposite Party**  
----

Coram: HON'BLE MR JUSTICE RONGON MUKHOPADHYAY

-----  
For the Petitioner : Mr. Anurag Kashyap, Advocate  
For the State : Mr. Satish Kumar Keshri, A.P.P.  
-----

04/24.6.2020 Heard the parties.

The petitioner is an accused in connection with Sessions Trial No. 277 of 2019 arising out of Panki P.S. Case No. 160 of 2018.

The daughter of the informant, who is the wife of the petitioner, was found dead. Suspicion was cast upon the petitioner and others. In the counter affidavit, relying upon the memo of evidence, it has been stated that the witnesses had seen the petitioner assaulting the deceased.

Regard being had to the nature of allegations levelled against the petitioner, I am not inclined to grant bail to the petitioner. Hence his prayer for bail is accordingly rejected.

However, trial may be expedited.

(Rongon Mukhopadhyay, J)

*Rakesh/-*